

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.16/05

Friday this the 7th day of January 2005

C O R A M :

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

P.G.Mathew,  
Store Keeper Grade II,  
Canteen Stores Department Depot,  
Gandhi Nagar, Kochi.

Applicant

(By Advocate M/s.Santhosh & Rajan)

Versus

1. Union of India represented by  
the Secretary, Ministry of Defence,  
New Delhi.
2. The General Manager,  
Canteen Stores Department,  
"Adelphi", No.119, M.K.Road,  
Mumbai - 20.
3. The Deputy General Manager (P & A),  
Canteen Stores Department,  
"Adelphi", No.119, M.K.Road,  
Mumbai - 20.
4. The Manager (P),  
Canteen Stores Department,  
"Adelphi", No.119, M.K.Road,  
Mumbai - 20.
5. The Area Manager,  
Canteen Stores Department,  
"Adelphi", No.119, M.K.Road,  
Mumbai - 20.
6. T.Sivadasan,  
L.D.Clerk,  
Canteen Stores Department,  
Gandhi Nagar, Kochi.

Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 7th January 2005 the  
Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant aggrieved by Annexure A-1 impugned order  
transferring him from Kochi to Chennai in modification of

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Annexure A-2 and Annexure A-3 transfer orders, has filed this application seeking the following reliefs :-

1. to call for the records leading to Annexure A-1 transfer order and set aside the same.
2. to declare that the applicant is entitled to continue at Kochi in the present post till his superannuation.
3. grant such other further reliefs as this Hon'ble Tribunal may deem just, fit and proper in the facts and circumstances of this case.

2. When the application came up for hearing Shri.Santhosh Kumar appeared for the applicant and Shri.T.P.M.Ibrahim Khan,SCGSC appeared for the respondents. Learned counsel for the applicant has taken this Court to various provisions of the transfer guidelines and other contentions that he has pleaded in the original application and finally submitted that he will be satisfied if a limited direction is given to the 2nd respondent to consider and dispose of Annexure A-6 representation within a time frame. Counsel for the respondents submitted that he has no objection in adopting such a course of action.

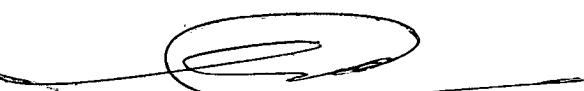
3. In the light of what is stated above, in the interest of justice, the 2nd respondent is directed to consider and dispose of Annexure A-6 representation within a time frame of two months from the date of receipt of a copy of this order. In the meantime, we direct that the impugned order Annexure A-1 shall not be operative. The O.A. is disposed of at the admission stage itself. In the circumstances, no order as to costs.

(Dated the 7th day of January 2005)

H. P. DAS

ADMINISTRATIVE MEMBER

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K.V. SACHIDANANDAN  
JUDICIAL MEMBER